(ii) Notification G.S.R. No. 687, dated the 8th August, 1958, applying the provisions of sub-section (3A) of section 3 of the Essential Commodities Act, 1955, to the States of Bihar and Uttar Pradesh in respect of rice and paddy.

Papers laid

- (iii) Notification G.S.R. No. 702, dated 14th August, 1958, amending Government Notification S.R.O. No. 4157, dated the 30th December, 1957.
- (iv) Notification G.S.R. No. 703, dated the 16th August, 1958, publishing the Wheat (South Zone Export Control) Order, 1958. [Placed in Library, See No. LT-866] 88 for (i) to

# NOTIFICATION PUBLISHING AMEND-MENTS IN THE REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND **ELECTION PETITIONS) RULES, 1956**

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS); Sir, I beg to lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of the Ministry of Law Notification G.S.R. No. 700A, dated the 13th August, 1958, publishing further amendments in the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956. [Placed in Library, See No. LT-862158.]

#### MESSAGE FROM THE LOK SABHA

### THE SUGAR EXPORT PROMOTION BILL, 1958

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha: -

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business In Lok Sabha, I am directed to enclose herewith a copy of the Sugar Export Promotion Bill, 1958, as

passed by Lok Sabha at its sitting held on the 26th August, 1958."

on the Table

I lay the Bill on the Table.

## ALLOCATION OF TIME FOR CON-SIDERATION OF THE REPORT OF THE COMMITTEE FOR PREVEN-TION OF CRUELTY TO ANIMALS

MR. CHAIRMAN: I have to inform Members that under rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for the consideration of Dr. W. S. Barlingay's Motion in respect of the Report of the Committee for the Prevention of Cruelty to Animals.

## REFERENCE TO EXTENSION OF TIME FOR SUBMISSION OF REPORT BY SELECT COMMITTEE OF LOK SABHA ON THE BANARAS HINDU UNIVERSITY BILL, 1958

SHRI BHUPESH GUPTA (West Bengal): Sir, I have a little submission to make. I wish to draw your attention to the fact that the time of the Select Committee of the other House on the Banaras Hindu University Bill had been extended, I think, three times by now and we were told that a Joint Select Committee could not be appointed because they wanted to hurry up. I think, then you should consider this as to how to reconcile the behaviour with the statement or the statement with the behaviour or both with the reality.

MR. CHAIRMAN: Mr. Bhupesh ^upta, your information is incorrect. The extension was only asked for once and it must have been submitted today by this time.

SHRI BHUPESH GUPTA: Then. Sir, nearly two weeks after we have assembled . . .

MR. CHAIRMAN: You said three times it was extended. It is incorrect.